

Select Language | ▼

CONTRAST

+A

A

-A



GOVERNMENT OF NAGALAND
Department of Information & Public Relations



COVID-19 UPDATES FOR ACTIVITIES & SERVICES (<http://ipr.nagaland.gov.in/advisory-activities-an>)



DIRECTORATE OF SCHOOL EDUCATION INFORMS SCHOOLS

- BY ADMIN - ⌚ APRIL 21, 2020 - 👁 - 💬 0

SHARE:



(<http://www.facebook.com/sharer.php?u=https://ipr.nagaland.gov.in:443/directorate-school-education-informs-schools>)



([http://twitter.com/share?url=https://ipr.nagaland.gov.in:443/directorate-school-education-informs-schools&text=DIRECTORATE OF SCHOOL EDUCATION INFORMS SCHOOLS](http://twitter.com/share?url=https://ipr.nagaland.gov.in:443/directorate-school-education-informs-schools&text=DIRECTORATE%20OF%20SCHOOL%20EDUCATION%20INFORMS%20SCHOOLS))



(<https://plus.google.com/share?url=https://ipr.nagaland.gov.in:443/directorate-school-education-informs-schools>)



(<http://www.linkedin.com/shareArticle?mini=true&url=https://ipr.nagaland.gov.in:443/directorate-school-education-informs-schools>)

The Directorate of School Education has informed that any School/Institution within the State opting for online education during the current COVID-19 lockdown period shall adhere to the following guidelines:

1. In case the School/ Institution is conducting any online classes using any application/ social media platform, the responsibility to ensure safety of children in the digital space shall be of the School/ Institution.
2. The School/ Institution shall follow all the necessary safety measures given by the authorities from time to time.
3. Participation of children in virtual classrooms should be under parental supervision. For this, Schools/ Institutions should provide orientation to parents.
4. Login IDs should not be made in the name of the students and students should only be attending the online classes/ interaction as a guest.
5. Entire control of the virtual classroom should be with the teacher only so that students are prevented from falling into prey of cyber bullying/ abuse.

Neglecting the safety and security of children in any manner shall attract strict action against the School/ Institution under section 75 of the Juvenile Justice Act, 2015 and other relevant sections of existing laws.

(DIPR)